

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.201 – IA 763 of 2022
Item No.202 – IA 711 of 2021
In
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on 17/02/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Jaimin Dave, Adv. a/w. Ms. Hirwa Dave, Adv.
For the Applicant : Mr. Nipun Singhvi, Adv. Mr. Kunal Vaishnav, Adv.
For Omkara Assets
Reconstruction : Mr. Krishnendu Datta, Sr. Adv. a/w. Mr. Ajay Kumar, Adv.
: Ms. Harshita Ahluwalia, Adv. & Ms. Stuti, Adv.
For the R- 5 : Mr. Virender Ganda, Sr. Adv. Ms. Akansha Mathur, Adv.
: Ms. Sreemantini Mukherjee, Adv.
: Mr. Vikas Mishra, Adv. & Mr. Kartik Nagarkatti, Adv.
Mr. Varun Ahuja, Adv.

ORDER

IA 763 of 2022 & IA 711 of 2021

Learned Counsel for the applicant requests time to comply with the order dated 13.02.2023. On request adjourned to 28.02.2023.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B GOSAVI
MEMBER (JUDICIAL)**